

# LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Block 'G'  
Acc. No. 25646  
Dated 23.03.201

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## LOK SABHA

Tuesday, 27th November, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

### QUESTIONS AND ANSWERS

(See Part I)

12 hrs.

#### PAPERS LAID ON THE TABLE

##### AMENDMENT TO INDIAN AIRCRAFT RULES

The Minister in the Ministry of Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of the Notification No. AR/1937(23), dated the 11th September, 1956 together with an Explanatory Note, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, making certain amendments to the Indian Aircraft Rules, 1937.

[Placed in Library. See No. S-495/56]

##### STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

- (1) Supplementary Statement No. IV. [See Appendix II, annexure No. 97] Thirteenth Session, 1956 of Lok Sabha.
- (2) Supplementary Statement No. X. [See Appendix II, annexure No. 98] Twelfth Session, 1956 of

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## Lok Sabha.

- (3) Supplementary Statement No. XII. [See Appendix II, annexure No. 99] Eleventh Session, 1955 of Lok Sabha.
- (4) Supplementary Statement No. XV. [See Appendix II, annexure No. 100] Tenth Session, 1955 of Lok Sabha.
- (5) Supplementary Statement No. XXI. [See Appendix II, annexure No. 101] Ninth Session, 1955 of Lok Sabha.
- (6) Supplementary Statement No. XXIV. [See Appendix II, annexure No. 102] Eighth Session, 1954 of Lok Sabha.
- (7) Supplementary Statement No. XXVI. [See Appendix II, annexure No. 103] Seventh Session, 1954 of Lok Sabha.
- (8) Supplementary Statement No. XXXV. [See Appendix II, annexure No. 104] Sixth Session, 1954 of Lok Sabha.
- (9) Supplementary Statement No. XXXVIII. [See Appendix II, annexure No. 105] Fifth Session, 1953 of Lok Sabha.

##### AMENDMENT TO ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): I beg to lay on the Table under sub-section (4) of section 56 of the Administration of Evacuee Property Act, 1950 a copy of the Notification S.R.O. No. 2183 dated the 29th September, 1956, making certain amendment to the Administration of Evacuee Property (Central) Rules, 1950. [Placed in Library. See No. S-496/56]